

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.238 of 2018

IN THE MATTER OF:

Ankit Mittal

...Appellant

Versus

Ankita Pratisthan Ltd. & Ors.

...Respondents

**For Appellant: Shri Kausik Chatterjee and Shri Sansar Kumar,
Advocates**

**For Intervenor: Soumya Dutta and Shri Abhishek Wadhwa,
Advocates**

**For Respondents: Shri Jayant Mehta, Shri Sarvaswa Chhajer, Shri
Kartikeya Singh, Ms. Shipra Choudhary and Ms.
Anu Shrivastava, Advocates**

O R D E R

18.09.2019 Parties and Intervenors have been heard. They may file brief written submissions not more than 5 pages as regards parties and not more than 3 pages as regards intervenors. They may file copies of Judgements relied on along with written submissions. The same may be filed within 3 days.

Reserved for Judgement.

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

/rs/nn